

effective drawing power for the aforesaid period would be limited to either the peak level of actual utilisation during the corresponding period in the past three years or cash credit limits as they stood on 8th May, 1991, whichever was lower. However, taking into consideration the nature of controls on the sugar industry, the Banks were allowed to sanction need based credit limits not exceeding 110 per cent of the peak level of actual utilisation during the corresponding period in the past three seasons.

(c) In Bihar, as per latest available reports, the cane-price arrears for the current season amounted to Rs. 60.6 crores. The mill-wise position is given in the Statement at Annexure.

#### STATEMENT

Sl. No. Short name of Sugar Mill Cane price As on arrears (Rs. in lakhs)

1)	(2)	(3)	(4)
<i>North Bihar</i>			
1	Garaul . . .	91.69	31-5-91
2	Ryam . . .	116.45	31-5-91
3	Lohat . . .	257.99	31-5-91
4	Sakri . . .	131.84	31-5-91
5	Samastipur . . .	171.66	31-5-91
6	Banmankhi . . .	168.86	31-5-91
7	Lauriya . . .	570.91	31-5-91
8	Sugauli . . .	192.90	31-5-91
9	Motipur . . .	249.97	31-5-91
10	Mirganj . . .	366.75	31-5-91
11	Siwan . . .	62.04	31-5-91
12	New Savan . . .	46.33	31-5-91
13	Marhowrah . . .	161.06	31-1-91
14	Hassanpur . . .	108.71	31-5-91
15	Bagaha . . .	Information not received from the mill	
16	Harinagar . . .	820.60	31-5-91
17	Narkatiaganj . . .	313.44	31-5-91
18	Majhaulia . . .	399.26	31-5-91
19	Chanpatia . . .	246.84	31-5-91

(1)	(2)	(3)	(4)
20	Barachakia . . .	179.04	31-3-91
21	Motihari . . .	310.32	31-5-91
22	Sasamusa . . .	224.26	31-5-91
23	Gopalganj . . .	267.29	31-5-91
24	Sidhwalia . . .	198.15	31-5-91
25	Righa . . .	292.14	28-2-91
26	Pachrukhi . . .	..	Did not work
<i>South Bihar</i>			
27	Bihta . . .	7.77	31-12-90
28	Warisaliganj . . .	91.06	31-5-91
29	Guraru . . .	13.12	31-3-91
Total . . .		6060.45	

[Translation]

#### Takeover of Keshoraipatan Sugar Mills

2068. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of FCOB be pleased to state:

(a) the details of the losses incurred by the Keshoraipatan Co-operative Sugar Mill in Rajasthan after its take-over by the Government;

(b) whether the Government propose to recover the amount provided to the above said mill to compensate for the loss; if so, the details thereof;

(c) whether the above said mill has sought financial assistance from sugarcane development fund for sugarcane development; and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) The information is being collected.

(b) The outstanding loan amount of Rs. 209.55 lakhs on the date of its denotification, together with interest

thereon, is recoverable from the said sugar mill and there is no proposal not to recover this amount.

(c) and (d) The said mill had applied for a loan for cane development from the Sugar Development Fund, but its application was rejected with observation that it will be considered only after the agreement for taking back this mill was signed by the Sugar Mill. The taking-back agreement has still not been signed by the said sugar mill.

#### **Inclusion of Famine Prone Areas Under DPAP**

2069. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received a report from the Rajasthan Government to include the 20 Sub-divisions of Bharatpur, Sawai Madhopur, Tonk, Amer and Kotav Jhalawar under Drought Prone Areas Programme since they are famine prone area; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) In the Memorandum of the Government of Rajasthan submitted to the National Committee on DPAP & DDP, a suggestion to include 20 new blocks in the districts of Bharatpur, Sawai Madhopur, Tonk, Ajmer, Kota and Jhalawar under Drought Prone Areas Programme (DPAP) has been made, as drought causing factors operate more strongly in these areas where rainfall is less than 500 mm. per year.

(b) The National Committee headed by Shri L.C. Jain, the then Member, Planning Commission in its report submitted to Government of India in August, 1990 has recommended transfer of DPAP to States for implementation. In view of this suggestion for

transfer, the Committee was of the view that the States would themselves identify areas for future coverage under this programme. Comments of concerned State Governments on the report of the Committee have now been received and the Government of India will take a view in the matter.

[English]

#### **Committee to Review the Programmes of Doordarshan**

2070. SHRI MADAN LAL KHURANA: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No. 718 on March 16, 1990 and state:

(a) whether the review Committee set up to review the programmes of Doordarshan has since submitted its report;

(b) if so, the details of the recommendations made by Committee and the action taken thereon; and

(c) if not, the reasons for delay and the steps taken to expedite the same?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c) The Review Committee referred to in reply to Lok Sabha USQ No. 718 for 16-03-1990 was required to review all the programmes already approved for telecast on the National Network. The Committee was not required to submit any report. The feature films and other programmes reviewed and cleared by the Committee have since been telecast.

#### **Interest on Late Payment of Pension and Gratuity**

2071. PROF. RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether delay in commencement of pension or grant of gratuity